

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No.62/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2020**

Name of the Company: Kanti Beverages Pvt Ltd  
V/s  
Manpasand Beverages Ltd

Section : 9 of the Insolvency and Bankruptcy Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

Advocate, Mr. Jaimin R Dave appeared on behalf of the Respondent.

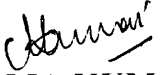
The Respondent has already filed his reply.

On perusal of the record, it is found that Petitioner is not appearing from last three consecutive dates i.e. 08.06.2020, 01.07.2020 and 07.08.2020.

Today also none appeared on behalf of the Petitioner. In view of that, the instant application is dismissed for non-prosecution.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 15th day of September, 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**